

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 35495/2013  
(Arising out of impugned final judgment and order dated 24-11-2010  
in SA No. 747/2010 passed by the High Court of Judicature at  
Madras)

SHARMISTA DEVI &amp; ANR.

Petitioner(s)

VERSUS

G. PAVUNAMBAL(DEAD) THROUGH LRS. &amp; ORS.

Respondent(s)

(MR. GURU KRISHNA KUMAR, LEARNED SENIOR COUNSEL AND MR. ANANDH  
KANNAN N., ADVOCATE-ON-RECORD (A.C.))

(IA No. 1/2013 - CONDONATION OF DELAY IN FILING and IA No. 2/2013 -  
CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS and IA No.  
87891/2021 - EXEMPTION FROM FILING O.T. and IA No. 87890/2021 -  
PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.  
925/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)  
WITH

CONMT.PET.(C) No. 373/2016 In SLP(C) No. 35495/2013 (XII)

Date : 07-11-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

Mr. Guru Krishna Kumar, Sr.Adv.(*Amicus Curiae*)  
Mr. Anandh Kannan N., Adv.  
For Petitioner(s)

Mr. Muthu Vel Palani, Adv.  
Mr. G. Balaji, AOR(NP)

For Respondent(s)

Mr. Pramit Saxena, AOR (NP)

UPON hearing the counsel the Court made the following  
O R D E R

The matter stands adjourned in terms of the letter  
circulated by the learned counsel for the petitioner. List the  
matter on 05<sup>th</sup> December, 2023.

The petitioner and the *Amicus Curiae* are at liberty to file  
brief note of submissions.

(NIDHI AHUJA)  
AR-cum-PS

(VIRENDER SINGH)  
BRANCH OFFICER